

LOK SABHA

**RIGHT TO FAIR COMPENSATION AND TRANSPARENCY IN LAND ACQUISITION,
REHABILITATION AND RESETTLEMENT (AMENDMENT) BILL, 2015**

[As introduced in Lok Sabha]

Notice of Amendments

Sl. No.	Name of the Member and text of Amendment	Clause No.
	SHRI BIRENDER SINGH:	
52.	Page 1, omit lines 10 and 11.	3
53.	Page 2, line 17,—for "10A" substitute "10A(1)".	5
54.	Page 2, for line 24, substitute— "(d) industrial corridors set up by the appropriate Government and its undertakings (in which case the land shall be acquired up to one kilometre on both sides of designated railway line or roads for such industrial corridor) and".	5
55.	Page 2, line 25, omit "and social infrastructure".	5
56.	Page 2, after line 27, insert— "Provided that the appropriate Government shall, before the issue of notification, ensure the extent of land for the proposed acquisition keeping in view the bare minimum land required for such project. (2) The appropriate Government shall, undertake a survey of its wasteland including arid land and, maintain a record containing details of such land, in such manner as may be prescribed by the appropriate Government."	5
57.	Page 2, lines 34 and 35, for "or in any account maintained for this purpose", substitute "or in any designated account maintained for this purpose".	6
58.	Page 2, after line 35, insert— Amendment of section 31. "6A. In the principal Act, in section 31, in sub-section (2), in clause (h), after the words 'affected families', the words 'including compulsory employment to at least one member of such affected family of a farm labourer' shall be inserted."	6A (New)
59.	Page 2, after line 37, insert— "Insertion of new section 67A. Hearing to be held by Authority in district or districts to decide grievances. 7A. In the principal Act, after section 67, the following section shall be inserted, namely:— "67A. The Authority shall, after receiving reference under section 64 and after giving notice of such reference to all parties concerned, hold the hearing in the district where the land acquisition takes place for settlement of the objections raised in the reference.'."	7A (New)

Sl. No.	Name of the Member and text of Amendment	Clause No.
60.	Page 2, lines 42 to 44, for "no court shall take cognizance of such offence except with the previous sanction of the appropriate Government, in the manner provided in section 197 of the Code of Criminal Procedure, 1973.", substitute "the court shall take cognizance of such offence provided the procedure laid down in section 197 of the Code of Criminal Procedure, 1973 is followed."	

NEW DELHI;
 March 9, 2015
 Phalgun 18, 1936 (Saka)

ANOOP MISHRA
 Secretary General

LOK SABHA

**RIGHT TO FAIR COMPENSATION AND TRANSPARENCY IN LAND ACQUISITION,
REHABILITATION AND RESETTLEMENT (AMENDMENT) BILL, 2015**

[As introduced in Lok Sabha]

Notice of Motions under Rule 388

<i>Sl. No.</i>	<i>Name of the Member and text of Motion</i>	<i>Clause No.</i>
	SHRI BIRENDER SINGH:	
61.	“That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 58 to the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Bill, 2015 and that this amendment may be allowed to be moved.”	6A
62.	“That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 59 to the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Bill, 2015 and that this amendment may be allowed to be moved.”	7A

*Vide Amendments list No. 13 circulated on 9.3.2015.

NEW DELHI;
March 9, 2015
Phalgun 18, 1936 (Saka)

ANOOP MISHRA
Secretary General